

**DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAWAN, NEW DELHI
DES-VI Section**

Minutes of the Meeting NC-III held on 30.8.2007

The Meeting No.21/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 30.8.2007 in Room No.4 of DGFT under the Chairmanship of Shri Anil Aggarwal, Jt. DGFT.

At the outset the minutes of Norms Committee Meeting 20/08 held on 23.8.2007 were ratified by the committee.

List of Members Present in the Meeting is at Annexure I.

Total Number of Cases 37.

No.535		M/s. Sarda Starch Pvt. Ltd., Mumbai
NO.21/08 Dt.30.8.2007		F.No.01/85/50/001/AM 08/DES VI
Export of Ground Xanthan Gum Powder against import of Xanathan Gum.		
Advance Authorization No.0310425145 dt. 30.3.2007 under Para 4.7 of HBP(Vol.I) 2004-07.		
RLA , Mumbai. Ref.No.03/95/040/1554/AM07.		

The Committee considered the case as per agenda. It was decided to give one more opportunity to the party to furnish information already called by DGFT.

Consideration of the case was deferred for relisting on 20.9.2007.

No.536		M/s.Synthite Industrial Chemicals Ltd;Cochin
NO.21/08 Dt.30.8.2007		F.No.01/85/162/274/AM 08/DES VI
Export of Oleoresin Vanilla against import of Vanilla Beans.		
Advance Authorization No.1010026814 dt. 27.6.2007 under Para 4.7 of HBP(Vol.I) 2004-07.		

The Committee considered the case as per agenda. It was observed that the comments of Spices Board are still awaited. It was decided to remind Spices Board to expedite comments.

Consideration of the case was deferred for relisting on 27.9.2007.

No.537	M/s.Synthite Industrial Chemicals Ltd;Cochin
NO.21/08 Dt.30.8.2007	F.No.01/85/162/275/AM 08/DES VI
Export of Oleoresin Oregano against import of Oregano.	
Advance Authorization No.1010026776 dt. 21.6.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00055/AM08 Dated 18.6.2007	

The Committee considered the case as per agenda. It was observed that in this case SAR report about the yield of import consignment(s) from Spices Board is awaited. Applicant has applied for ratification of Advance Authorisation based on 4.00% yield in this case. Accordingly the committee decided to ratify the Advance Authorisation in this case as under:-

- (A) RA shall work out the EO as per yield percentage certified in the SAR of Spices Board against specified quantity of imports against each import consignment.

An illustration is given as under:-

S. No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
(1)	(2)	(3)	(4)	(5)
				(3) X (4) divided by 100 = (5)
1		10 MT	12.00	1.20
2		20 MT	15.00	3.00 MT
3		30 MT	16.00	4.80MT
4		40 MT	10.00	4.00 MT
5	TOTAL	100 MT		13.00 MT (B)

		(A)		
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Against the total quantity of imports made (A) the EO shall be for the total quantity of (B).

- (B) The Yield percentage shall be accordingly as per weighted average of yield as per SAR reports from Spices Board against a total quantity of imports made for the import item (upto a total quantity of import item applied as per application)

OR

- (C) 4.00% yield as applied for

WHICHEVER IS HIGHER YIELD (AMONG (B) AND (C) ABOVE.)

Spices Board may be advised to send a copy of SAR to the Joint DGFT, Cochin under intimation to DGFT alongwith a set of SAR Report.

Accordingly RA may be advised to re-fix the EO based on the above decision upon receipt of SAR from Spices Board and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.538		M/s.Synthite Industrial Chemicals Ltd;Cochin
N0.21/08 Dt.30.8.2007		F.No.01/85/162/365/AM 08/DES VI
Export of Oleoresin Turmeric against import of Turmeric		
Advance Authorization No.1010026971 dt. 24.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.		
RLA , Cochin. Ref.No.10/24/040/00080/AM08 Dated 13.7.2007		

No.539		M/s.Synthite Industrial Chemicals Ltd;Cochin
N0.21/08 Dt.30.8.2007		F.No.01/85/162/366/AM 08/DES VI
Export of Oleoresin Turmeric against import of Turmeric		
Advance Authorization No.1010026972 dt. 24.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.		
RLA , Cochin. Ref.No.10/24/040/00081/AM08 Dated 16.7.2007		

No.540		M/s.Synthite Industrial Chemicals Ltd;Cochin
N0.21/08 Dt.30.8.2007		F.No.01/85/162/368/AM 08/DES VI

NO.21/08 Dt.30.8.2007	F.No.01/85/162/368/AM 08/DES VI
Export of Oleoresin Turmeric against import of Turmeric	
Advance Authorization No.1010026970 dt. 24.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00077/AM08 Dated 11.7.2007	

No.541	M/s.Synthite Industrial Chemicals Ltd;Cochin
NO.21/08 Dt.30.8.2007	F.No.01/85/162/369/AM 08/DES VI
Export of Oleoresin Turmeric against import of Turmeric	
Advance Authorization No.1010026985 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00085/AM08 Dated 16.7.2007	

No.542	M/s.Synthite Industrial Chemicals Ltd;Cochin
NO.21/08 Dt.30.8.2007	F.No.01/85/162/372/AM 08/DES VI
Export of Oleoresin Turmeric against import of Turmeric	
Advance Authorization No.1010026973 dt. 24.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00082/AM08 Dated 16.7.2007	

No.543	M/s.Synthite Industrial Chemicals Ltd;Cochin
NO.21/08 Dt.30.8.2007	F.No.01/85/162/375/AM 08/DES VI
Export of Oleoresin Turmeric against import of Turmeric	
Advance Authorization No.1010026969 dt. 24.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00076/AM08 Dated 11.7.2007	

No.544	M/s.Synthite Industrial Chemicals Ltd;Cochin
NO 21/08 Dt 30 8 2007	F No 01/85/162/378/AM 08/DES VI

NO.21/08 Dt.30.8.2007	F.No.01/85/162/378/AM 08/DES VI
Export of Oleoresin Turmeric against import of Turmeric	
Advance Authorization No.1010026968 dt. 24.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00075/AM08 Dated 11.7.2007	

No.545	M/s.Synthite Industrial Chemicals Ltd;Cochin
NO.21/08 Dt.30.8.2007	F.No.01/85/162/385/AM 08/DES VI
Export of Oleoresin Turmeric against import of Turmeric	
Advance Authorization No.1010026975 dt. 24.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00084/AM08 Dated 16.7.2007	

No.546	M/s.Synthite Industrial Chemicals Ltd;Cochin
NO.21/08 Dt.30.8.2007	F.No.01/85/162/386/AM 08/DES VI
Export of Oleoresin Turmeric against import of Turmeric	
Advance Authorization No.1010026974 dt. 24.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00083/AM08 Dated 16.7.2007	

No.547	M/s.Synthite Industrial Chemicals Ltd;Cochin
NO.21/08 Dt.30.8.2007	F.No.01/85/162/388/AM 08/DES VI
Export of Oleoresin Turmeric against import of Turmeric	
Advance Authorization No.1010026976 dt. 24.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00086/AM08 Dated 16.7.2007	

The Committee considered these cases as per agenda. It was observed that in these case SAR report about the yield of import consignment(s) from Spices Board is awaited. Applicant has applied for ratification of Advance Authorisation based on 5.998% yield in these cases. Accordingly the committee decided to ratify the Advance Authorisation in these cases as under:-

- (A) RA shall work out the EO as per yield percentage certified in the SAR of Spices Board against specified quantity of imports against each import consignment.

An illustration is given as under:-

S. No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
(1)	(2)	(3)	(4)	(5)
				(3) X (4) divided by 100 = (5)
1		10 MT	12.00	1.20
2		20 MT	15.00	3.00 MT
3		30 MT	16.00	4.80MT
4		40 MT	10.00	4.00 MT
5	TOTAL	100 MT (A)		13.00 MT (B)

Against the total quantity of imports made (A) the EO shall be for the total quantity of (B).

- (B) The Yield percentage shall be worked out accordingly as per weighted average of yield as per SAR reports from Spices Board against a total quantity of imports made for the import item (upto a total quantity of of import item applied as per application)

OR

- (C) 5.998% yield as applied for

WHICHEVER IS HIGHER YIELD (AMONG (B) AND (C) ABOVE.)

Spices Board may be advised to send a copy of SAR to the Joint DGFT, Cochin under intimation to DGFT alongwith a set of SAR Report.

Accordingly RA may be advised to re-fix the EO based on the above decision upon receipt of SAR from Spices Board and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.548		M/s Vallabhdas Kanji Ltd., Kerala
N0.21/08 Dt.30.8.2007		F.No.01/85/50/04/AM 05/DES VI

Export of Hot & Spicy marinade against import of Monosodium Glutamate.
A/L No.1010015614 dt.5.4.2004- under para 4.7 of HBP(Vol.I).
RLA ,Cochin Ref.F.No.10/24/40/31/AM04

No.549	M/s Vallabhdas Kanji Ltd., Kerala
N0.21/08 Dt.30.8.2007	F.No.01/85/50/188/AM 05/DES VI
Export of Hot & Spicy marinade against import of Monosodium Glutamate.	
A/L No.1010017927 dt.12.10.2004- under para 4.7 of HBP(Vol.I).	
RLA ,Cochin Ref.F.No.10/81/40/110/AM05	

The committee considered these cases as per agenda. It was observed that the maximum permissible limit of use of Monosodium Glutamate in some Food Products under PFA Rules is miniscule i.e. 500 mg/Kg. This is an indicator that large quantity(s) of imported item i.e. Monosodium Glutamate in ratio of 300 Gms in 1 Kg of Food Marinade, which have been requested by the applicant, appear unreasonable. Moreover, Monosodium Glutamate is not admissible for use in many food items and its usage is also restricted/banned in many countries on account of health considerations. Keeping in view the above, the committee decided to maintain rejection of these case.

RLA may also be advised to take necessary consequential action subject to other usual terms and conditions of the Foreign Trade Policy/ Procedure.

No.550	Misc./08	M/s. AGA Fruits (P) Ltd; Bangalore.
N0.21/08 Dt.30.8.2007	F.No.01/85/162/113/AM.08/DES.VI	
Request for release of further advance authorisation for export of Mango Pulp pending grant of EO extension by H.Qrs.		

The committee considered the case as per agenda. It was observed party's request for grant of EO extension is already with Grievance Cell of DGFT for their consideration. No action is thus required on the party of NC or DES.VI Section. It was decided to treat this matter closed.

No.551	M/s. Kancor Flavours & Extracts Ltd; Ernakulam
N0.21/08 Dt.30.8.2007	F.No. 01/85/162/220/AM06/DES-VI

Export of Essential Oil of Mustard against import of Mustard Seeds. Clarification sought by RLA under para 4.7.
RLA Cochin Ref: No. 10/24/40/05/AM06.

The committee considered these cases as per agenda. It was observed that the import item "Mustard Seed" of Seed Quality falls against ITC(HS) 12075010 and of Other falls against ITC(HS) 12075090. The purpose of import by applicant may be distillation of essential oils (as stated by the applicant) and not extraction of fixed oil/oil cake but the intent of the provisions laid down under para 4.7 of HBP (Vol.I) is not to allow Oilseeds classified under Chapter 12 of ITC(HS) fir Advance Liccence/Authorisation under adhoc category. Committee therefore did not find merit in the argument put forward by the applicant and decided to maintain rejection for issue of advance authorisation under para 4.7 of HBP (Vol.I).

RLA may also be advised to take necessary consequential action subject to other usual terms and conditions of the Foreign Trade Policy/ Procedure.

No.552	M/s. Kancor Flavours & Extracts Limited, Ernakulam.
NO.21/08 Dt.30.8.2007	F.No. 01/85/162/162/AM08/DES-VI
Export of Oleoresin Black Pepper against import of Black Pepper Light Berres.	
Advance Authorization No. 1010026479 dated 9.5.2007 under para 4.7 of HBP 2004-2009	
RLA, Cochin, Ref. No. 10/24/040/008/AM08.	

No.553	M/s. Kancor Ingredients Limited, Ernakulam
NC 18/08 dt. 9.8.2007	F.No. 01/85/162/318/AM08/DES-VI
Export of Oleoresin Black Pepper against Import of Black Pepper Light Berries.	
Advance Authorization NO. 1010026702 dated 11.06.2007 under para 4.7 of HBP 2004-2009	
RLA, Cochin, Ref. No. 10/24/40/047/AM08	

The Committee considered these cases as per agenda. It was observed that in these cases SAR report about the yield of import consignment(s) from Spices Board is awaited. Applicant has applied for ratification of Advance Authorisation based on 11.72% yield in these cases. Accordingly the committee decided to ratify the Advance Authorisation in these cases as under:-

- (A) RA shall work out the EO as per yield percentage certified in the SAR of Spices Board against specified quantity of imports against each import consignment.

An illustration is given as under:-

S. No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
(1)	(2)	(3)	(4)	(5)
				(3) X (4) divided by 100 = (5)
1		10 MT	12.00	1.20
2		20 MT	15.00	3.00 MT
3		30 MT	16.00	4.80MT
4		40 MT	10.00	4.00 MT
5	TOTAL	100 MT (A)		13.00 MT (B)

Against the total quantity of imports made (A) the EO shall be for the total quantity of (B).

- (B) The Yield percentage shall be worked out accordingly as per weighted average of yield as per SAR reports from Spices Board against a total quantity of imports made for the import item (upto a total quantity of import item applied as per application)

OR

- (C) 11.72% yield as applied for

WHICHEVER IS HIGHER YIELD (AMONG (B) AND (C) ABOVE.)

Spices Board may be advised to send a copy of SAR to the Joint DGFT, Cochin under intimation to DGFT alongwith a set of SAR Report.

Accordingly RA may be advised to re-fix the EO based on the above decision upon receipt of SAR from Spices Board and take

necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.554	3/48/85-NC-3/2006	M/s.U.B. Global Ltd.,Bangalore.
N0.21/08 Dt.30.8.2007		F.No.01/85/50/209/AM 07/DES VI
Export of Indian made Foreign Liquor against import of Concentrate of Alcoholic Beverages Vatted Malt Spirit.		
Advance Authorization No.0710049612 dt. 16.1.2007 under Para 4.7 of HBP(Vol.I) 2004-09.		
RLA , Bangalore. Ref.No.07/24/040/691/AM07		

No.555	2/8/85-NC-3/2006	M/s.U.B. Global Ltd.,Bangalore.
N0.21/08 Dt.30.8.2007		F.No.01/85/50/018/AM 08/DES VI
Export of Indian made Foreign Liquor against import of Concentrate of Alcoholic Beverages Vatted Malt Spirit.		
Advance Authorization No.0710051498 dt. 3.5.2007 under Para 4.7 of HBP(Vol.I) 2004-09.		
RLA , Bangalore. Ref.No.07/24/040/049/AM08		

The Committee considered these cases as per agenda. It committee in consultation with the representative of the Technical Authority present in the meeting decided that the party may be asked to furnish details of the Type, size and specifications of packing of export product.

It was also observed that the comments of MFPI are still awaited. It was decided to remind them to expedite comments.

Details of the decision taken in each such cases taken in NC's meeting No.48/06 held on 16.3.2006 be also placed before the committee.

Consideration of the case was deferred for relisting on 27.9.2007.

No.556	M/s. Kancor Flavours and Extracts Limited, Erankulam		
N0.21/08 Dt.30.8.2007		F.No.01/85/50/283/AM06/DES.VI.	
Export of Ginger Oil FCC against import of Crude Ginger Oil.			
Advance Authorization No. 1010022100 dated 21.3.2007 under Para			

Advance Authorization No. 1010023109 dated 21.3.2006, - under Para 4.7 of HBP (Vol.1) 2004-2009.

RLA, Mumbai Ref. No. 10/24/040/065/AM06

No.561	M/s. Kancor Ingredients Ltd., Ernakulam
NO.21/08 Dt.30.8.2007	F.No. 01/85/162/1030/AM07/DES-VI
Export of Ginger Oil FCC against import of Crude Ginger Oil.	
Advance Authorization No 1010025793 dated 26.02.2007 under para 4.7 of HBP 2004-2009	
RLA, Cochin, Ref. No. 10/24/40/138/AM07	

The Committee considered these cases as per agenda. Sh. J.J. Negandhi, Executive Director of the firm appeared for personal hearing before the committee and explained that the "FCC" stands for Food Chemical Codes which is compendium of specifications for food ingredients as per US Food Law. He also explained that the Terpenes has no commercial value and it is thrown as waste. The committee decided to ask the firm to furnish following information/details:-

- (a) A declaration on Non judicial stamp paper to the effect that the "Terpenes" generated in the manufacture of Ginger Oil FCC has no commercial value. The same is thrown as waste.
- (b) Production and consumption data for the production of "Ginger Oil FCC" manufactured from "Crude Ginger Oil" duly certified by jurisdictional central excise authority.
- (c) The content of "Ginger Oil" in the export product "Ginger Oil FCC" duly certified by a Chartered Engineer.
- (d) Copies of foreign Buyers's order(s).
- (e) Copies of Shipping Bills alongwith their Packing List duly certified by customs authority.

Consideration of the case was deferred for relisting on 20.9.2007.

No.557	M/s. Kancor Flavour & Extracts Ltd, Ernakulam.
NO.21/08 Dt.30.8.2007	F.No. 01/85/162/619/AM-07/DES-VI
Export of Curcumin Powder/Turmeric Standardized Extract/Oleoresin	

Export of Curcumin Powder/Turmeric Standardized Extract/Oleoresin Turmeric against import of Turmeric.	
Adv. Authorisation No. 1010024378 dated 12.9.2006 under para 4.7 of HBP 2004-2009	
RLA, Cochin, Ref. No. 10/24/40/058/AM07	

No.558.	M/s. Kancor Ingredients Ltd., Ernakulam
NO.21/08 Dt.30.8.2007	F.No. 01/85/162/165/AM08/DES-VI
Export of Curcumin Powder/Turmeric Standardized extract/Oleoresin Turmeric T14 against import of Turmeric.	
Advance Authorization No 1010026191 dated 3.04.2007 under para 4.7 of HBP 2004-2009	
RLA, Cochin, Ref. No. 10/24/40/158/AM07	

No.559	M/s. Kancor Flavours & Extracts Ltd., Ernakulam
NO.21/08 Dt.30.8.2007	F.No.01/ 85/161/122/AM07/DES.VI.
Export of Curcumin Powder/Turmeric Standardized Extract/Oleoresin Turmeric against import of Turmeric	
Advance Authorization No.01010023081 dated 16.3.2006, - under Para 4.7 of HBP (Vol.1) 2004-2009.	
RLA, Cochin. Ref. No.10/24/040/64/AM06.	

No.560	M/s. Kancor Ingredients Ltd., Ernakulam
NO.21/08 Dt.30.8.2007	F.No. 01/85/162/931/AM07/DES-VI
Export of Curcumin Powder/Turmeric Standardized Extract/Oleoresin Turmeric T14.	
Advance Authorization No 1010025617 dated 12.02.2007 under para 4.7 of HBP 2004-2009	
RLA, Cochin, Ref. No. 10/24/40/126/AM07	

No.566	M/s. Kancor Ingredients Limited, Ernakulam,
NO.21/08 Dt.30.8.2007	F.No. 01/85/162/437/AM08/DES-VI
Export of Curcumin Powder/Turmeric Standardized Extract/Oleoresin Turmeric T-14 against import of Turmeric.	
Advance Authorization NO. 1010026877 dated 9.07.2007 under para 4 7 of HBP 2004-2009	

The Committee considered these cases as per agenda. Sh. J.J. Negandhi, Executive Director of the firm appeared for personal hearing before the committee and explained about various types of their products of T-5 and T-14 quality. The committee after deliberation of the case decided to ask the firm to furnish following information/details:-

- (a) Purity of three export products namely (a) Curcumin Powder (b) Turmeric Standardized Extract and (c) Oleoresin Turmeric duly certified by a Chartered Engineer.
- (b) Oil content in Oleoresin Turmeric duly certified by a Chartered Engineer.
- (c) Water content in Curcumin Powder duly certified by a Chartered Engineer.
- (d) Extract content in Oleoresin Turmeric and in Turmeric Standardized Extract duly certified by a Chartered Engineer.
- (e) Copies of Shipping Bills for the three export products namely (a) Curcumin Powder (b) Turmeric Standardized Extract and (c) Oleoresin Turmeric alongwith their Packing List duly certified by customs authority.

Consideration of the case was deferred for relisting on 20.9.2007.

No.562	M/s. GTC Industries Limited, Mumbai
NO.21/08 Dt.30.8.2007	F.No. 01/85/162/361/AM08/DES-VI
Export of Assorted Little Cigar/Cigarilo against import of Reconstituted Tobacco CKT Base paper etc.	
Advance Authorization NO. 310434035 dated 26.06.2007 under para 4.7 of HBP 2004-2009	
RLA, Mumbai, Ref. No. 03/94/040/300/AM08	

The Committee considered these cases as per agenda. The representative of the Technical Authority present in the meeting was requested to furnish their comments in this case.

Consideration of the case was deferred for relisting on 20.9.2007.

No.563	M/s.Kohlico Foods Beverages Pvt.Ltd; Mumbai
NO.21/08 Dt.30.8.2007	F.No. 01/85/162/442/AM08/DES-VI

Export of Dehydrated onion powder all size Granules/Minced sliced and chopped/kibbled etc. agaomst import of Dyhydreated Kibbled Onion..
Advance Authorization NO. 310436913dated 20.07.2007 under para 4.7 of HBP 2004-2009
RLA, Mumbai, Ref. No. 3/94/40/291/AM08

The Committee considered these cases as per agenda. The in consultation with the representative of the Technical Authority present in the meeting decided to ask the firm to furnish following information/details:-

- (a) Separate quantity of different export products of (i) Dehydrated Onion in Granules (ii) Dehydrated Minced Sliced (iii) Dehydrated Onion Chopped (iv) Dehydrated Onion Kibbled etc.
- (b) Quantity of requirement of inputs separately for each of the different export products, with details of the Net weight, Wastage in terms of weight and Percentage and Gross Weight, duly certified by Chartered Engineer.
- (c) Justification for requirement of each of the inputs required against above advance authorization.
- (d) Manufacturing process with flow chart for all export products.
- (e) Stagewise wastage involved, duly certified by a Chartered Engineer.
- (f) Copy(s) of export order
- (g) Copy of manufacturing licence and production capacity of supporting manufacturer.

Consideration of the case was deferred for relisting on 27.9.2007.

No.564	2/16/85-ALC3/2007	M/s. ACE International, New Delhi
N0.21/08 Dt.30.8.2007	F.No.01/85/050/025/AM08/DES.VI.	
Export of Whey Protein Concentrate 34 against import of Whey Protein Concentrate Industrial Grade.		
Advance Authorisation No.0510204047 Dt.24.5.2007 (para 4.7 of HBP 2004-09).		
RLA, CLA, New Delhi Ref. No.05/24/40/021/AM08		

The Committee considered the case as per agenda. It was decided to remind the party to furnish information already called by DGFT.

Committee also decided that a copy of application be referred to the Department of Animal Husbandry, Dairying & Fisheries for comments.

Consideration of the case was deferred for relisting on 27.9.2007.

No.565	M/s.Bio-Tech Vision Care Pvt.Ltd;Ahemedabad
NO.21/08 Dt.30.8.2007	F.No. 01/85/162/441/AM08/DES-VI
Export of Eyecryl plus set bearing IOL, Sterile Cartaridge import of Cartridge(component for sterile cartridge) etc.	
Advance Authorization NO. 810065616 dated 26.06.2007 under para 4.7 of HBP 2004-2009	
RLA, Mumbai, Ref. No. 8/24/40/080/AM08	

The Committee considered the case as per agenda. It was observed that the Export Product "Eyecryl plus set bearing IOL, Sterile Cartaridge" falls under Chapter 90. As per O&MI No.12/2007 dated 20.8.2007 this product falls with jurisdiction of NC No.2. It was decided to transfer the case to NC No.2 for necessary action.

No. 567	M/s. Disha Foods Pvt. Ltd; Hyderabad.
NO.21/08 Dt.30.8.2007	File No.01/85/162/257/AM 07/DES.VI
(a) Amendment in the import item from :Vegetable Shortening/Fat" to "RBD Palm Oil/Palm Oil/Palmoline Oil".	
(b) Modification of SION E-5, Biscuits for inclusion of fuel.	
No. 568	M/s. Ankit Biscuits Pvt. Ltd; Hyderabad.
NO.21/08 Dt.30.8.2007	File No.01/85/162/447/AM 07/DES.VI
(a) Amendment in the import item from :Vegetable Shortening/Fat" to "RBD Palm Oil/Palm Oil/Palmoline Oil".	
(b) Modification of SION E-5, Biscuits for inclusion of fuel.	
No. 569	M/s. Badami Foods, Hyderabad.
NO.21/08 Dt.30.8.2007	File No.01/85/162/448/AM

The Committee considered these cases as per agenda. It was observed that the firms have been given opportunity for a PH to justify the case before the Committee. It was observed that no one appeared before the committee. It was decided that one more

opportunity be given to all firms to appear for PH before NC to be held after two weeks.

	07/DES.VI
(a) Amendment in the import item from :Vegetable Shortening/Fat" to "RBD Palm Oil/Palm Oil/Palmoline Oil".	
(b) Modification of SION E-5, Biscuits for inclusion of fuel.	
No. 570	M/s. Harsh Bakers, Hyderabad.
NO.21/08 Dt.30.8.2007	File No.01/85/162/449/AM 07/DES.VI
(a) Amendment in the import item from :Vegetable Shortening/Fat" to "RBD Palm Oil/Palm Oil/Palmoline Oil".	
(b) Modification of SION E-5, Biscuits for inclusion of fuel.	
No. 571	M/s. Real Bakers Pvt. Ltd; Hyderabad.
NO.21/08 Dt.30.8.2007	File No.01/85/162/450/AM 07/DES.VI
(a) Amendment in the import item from :Vegetable Shortening/Fat" to "RBD Palm Oil/Palm Oil/Palmoline Oil".	
(b) Modification of SION E-5, Biscuits for inclusion of fuel.	
No. 572	M/s. Ravi Foods Pvt. Ltd; Hyderabad.
NO.21/08 Dt.30.8.2007	File No.01/85/162/451/AM 07/DES.VI
(a) Amendment in the import item from :Vegetable Shortening/Fat" to "RBD Palm Oil/Palm Oil/Palmoline Oil".	
(b) Modification of SION E-5, Biscuits for inclusion of fuel.	

Sl.No.	Name of the Officer	Designation	Department
1.	Sh. Anil Aggarwal	Jt.DGFT	DGFT
2.	Sh. Shaish Kumar	Sr D.O.	DIPP
3	Sh. Ranjit Kumar	Joint Director (Exports)	DOR
4	Sh. P.V.K. Rajashekhar	O.S.D.	DOR
5	Sh. S. R. Meena	Under Secretary	DOR
6	Sh. M R Usha	M.I.O.	Spices Board
7.	Mrs. Kiran Sehgal	Dy.DGFT	DGFT
8.	Sh. G.L. Monga	FTDO	DGFT

Committee also decided that a copy of application be referred to the MFPI for comments. The Directorate of VVO&F whose comments have already been sought in these cases be also reminded to expedite their comments.

Consideration of the case was deferred for relisting on 20.9.2007.

The meeting ended with thanks to the Chairman.

LIST OF PARTICIPANTS-NC MEETING No.21/08 HELD ON 30.8.2007